

Central Administrative Tribunal
Principal Bench, New Delhi.

R.A.No.320/95 in
O.A.No.829/94

New Delhi this the 11th day of DEcember, 1995.

Hon'ble Sh. B.K. Singh, Member(A)

Sh. N.G. Goel,
S/o Sh. Hari Chand,
21, Samarat Enclave,
Delhi-110034.

Review Applicant

(In person)

versus

1. Union of India through
The Controller General of Accounts,
Ministry of Finance,
Dept. of Expenditure,
7th Floor, Loka Nayak Bhawan,
Khan Market, New Delhi.
2. Dy. Controller of Accounts,
Pay & Accounts Office (IRLA),
Ministry of Information & Broadcasting,
A.G.C.R. Buldg., New Delhi-110002. Respondents

ORDER (IN CIRCULATION)
This review application No.320/95 in
O.A.No.829/94 has been filed beyond a period of 30 days
as prescribed under Rule 17 of the Central
Administrative Tribunal (Procedure) Rules, 1987.
Admittedly, the applicant got a copy of the judgement on
10.07.1995 and, therefore, it is barred by limitation.
The condonation petition filed does not make out
sufficient and reasonable cause for granting exemption
from the statutory time limit prescribed for preferring
a review application. The M.A. ^{No 2960/95} accordingly is rejected
and alongwith it Review Application also is rejected.

(B.K. Singh)

Member(A)

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